

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 492 OF 2018 & 493 OF 2018 IN**  
**DFR NO. 923 OF 2018**

**Dated: 16<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Mrs. Anila Gupta</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Mr. Pratyush Singh

Counsel for the Respondent (s) : Ms. Aanchal Arora for  
Mr. Buddy A. Ranganadhan for R-1

**ORDER**  
**IA NO.493 of 2018**  
***(for waiver of court fee)***

Learned counsel, Shri S. Venkatesh, appearing for the Appellant submitted that payment of court fee has already been made.

Submission made by learned counsel appearing for the Appellant, as state above, is placed on record.

In the light of the submission made by learned counsel appearing for the Appellant, the IA No.493 of 2018 (for waiver of court fee) has become infructuous and is disposed of, accordingly.

**IA NO.492 of 2018**  
***(for condonation of delay)***

Await notice for the respondents. Relist the matter on **31.05.2018.**

**(S.D. Dubey)**  
**Technical Member**  
*bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**